

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 1932 of 2015

1. Manisha Mukherjee
2. Chinmoy Mukherjee..... **Petitioner(s)**
Versus
State of Jharkhand & Anr..... **Opp. Party(s)**

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Coram: The Hon'ble Mr. Justice Ananda Sen
Through:-Video Conferencing

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For the petitioner : Mr. A.K.Sahani, Advocate.
For the State : Mr. K.K.Mishra, A.P.P.
For O.P. No. 2 : Mr. Sameer Saurabh, Advocate
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3/09.07.2020 Mr. Sahani, learned counsel for the petitioner prays for some time as he wants to bring on record charge sheet and the order taking cognizance, if any. He submits that he has received information that charge sheet has been submitted in this case but he is not aware as to whether cognizance has been taken or not.

Prayer is allowed.

List this case in usual course after the Court starts normal functioning, post COVID-19.

In the meantime, interim order dated 15.06.2016, shall continue.

(Ananda Sen, J)